

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 988 of 2020

In the matter of:

Ireo Fiveriver Home Buyers Welfare Association

....Appellant

Vs.

**Krishan Vrind Jain, Resolution Professional for M/S
Ireo Fiveriver Pvt Ltd.**

....Respondent

Present:

Appellant: Mr. Abhishek Anand, Mr. Kunal Godhwani, Advocates.

Respondent: Mr. Pulkit Deora, Advocate for RP

ORDER

(Through Virtual Mode)

18.12.2020: In the given circumstances of the case, we are of the opinion that it would be appropriate to ask the parties to file short written submissions, not exceeding two pages, as the scope of this appeal is limited.

List the appeal 'for admission (after notice)' on 8th January, 2021.

Till next date of hearing, the implementation of the impugned order shall remain stayed.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

AR/g